

(b) and (c). The optimum ratio for efficient and economic running of the plant for the year 1989-90 and the actual ratio for the period April-December, 1989 are greater than 1.0. The actual turn over ratios for the years 1986-87 1989-88 and 1988-89 have also been greater than 1.0 as is clear from the above.

#### **Foreign Investment Policy for Hotel Projects**

5933. SHRI RAMDAS SINGH: Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that the foreign investment policy for hotel projects is suffering due to non-availability of land;

(b) if so, the steps being taken by Government in this regard;

(c) the number of applications for setting up hotels from International Hotel Chains and Non-residential Indians pending with Union Government; and

(d) the time by which these applications are likely to be cleared?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b). No, Sir.

(c) and (d). Six applications for setting up hotel chains and NRIs are under process in the Ministry of Industry. This is an ongoing activity and it is the endeavour of the Government to clear the applications as early as possible.

#### **Foreign Exchange Earned From Export of Goods**

5934. SHRI PARACRAM BHARDWAJ: Will the Minister of COMMERCE be pleased to state:

(a) the quantum of capital goods allowed to be imported for modernisation of industries during the last three years, year-wise;

(b) whether before permitting such imports, Government obtained undertaking to the effect that a part of the industrial produce would have to be exported; and

(c) if so, the amount of foreign exchange earned thereby during the above period, year-wise?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). In respect of licences issued for import of Capital Goods, a separate break-up showing the total quantum of capital goods imported for *modernisation of industries* is not maintained. Export obligations are not imposed generally in cases involving modernisation and separate records in this behalf are also not maintained.

(c) Does not arise in view of the above.

[Translation]

#### **Trade with Nepal**

5935. DR. LAXMINARAYAN PANDEYA: Will the Minister of COMMERCE be pleased to state:

(a) the amount of exports and imports between India and Nepal during the last three years;

(b) whether there has been a decline in the trade; and

(c) if so, the reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) The figures of

exports and imports between India and Nepal during the last three years 1987-88, 1988-89

and 1989-90 (upto December 1989) are given below

(Rs. Crores)

<i>Year</i>	<i>Export</i>	<i>Import</i>	<i>Total</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1987-88	93.68	44.66	138.34
1988-89	97.28	34.74	132.02
1989-90 upto Dec. '89)	68.32	0.15	68.47

Source: DGCIS, Calcutta

(b) and (c). During 1989-90, two-way trade between India and Nepal has declined as compared to 1987-88 and 1988-89. The decline is due to change in the trade regime after the expiry of the Indo-Nepal Treaty of Trade in March, 1989.

[English]

**Realisation of Policy Premiums by  
Divisional Office of LIC at Bombay**

5936. SHRI V. SREENIVASAPRASAD:  
Will the Minister of FINANCE be pleased to state:

(a) whether the Divisional Office of the Life Insurance Corporation of India at Bombay and its branches there have been largely failing to realise policy premiums from different employees on account of insurance policies issued under LIC's salary saving scheme;

(b) whether the above Divisional Office has not been keeping track with those employees who are transferred out of Bombay;

(c) whether as a result quite a large number of insurance policies are getting lapsed;

(d) if so, the facts thereof; and

(e) the action being taken to revive such policies without charging any interest?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) No, Sir.

(b) No, Sir.

(c) No, Sir.

(d) Does not arise.

(e) Generally interest is charged on revival of policies as per rules. However, in individual cases, waiver of interest is considered by the LIC on merits.

**Reduction In Duty on Capital Goods**

5937. SHRI MADHAVRAO SCINDIA:  
Will the Minister of FINANCE be pleased to state: